

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 153/MP/2015**

Subject : Petition for computation of compensation for change in law events during operation period.

Date of hearing : 22.9.2015

Coram : Shri Gireesh B. Pradhan, Chairperson  
Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member  
Dr. M.K. Iyer, Member

Petitioner : Sasan Power Limited

Respondents : MP Power Management Company Limited and others

Parties present : Shri Sanjey Sen, Senior Advocate, SPL  
Shri Ruth Elwin, Advocate, SPL  
Shri M.G. Ramachandran, Advocate, HPPC  
Ms. Ranjitha Ramachandran, Advocate, HPPC  
Ms. Poorva Saigal, Advocate, HPPC  
Shri Shubham Arya, Advocate, HPPC  
Shri Alok Shankar, Advocate, Tata Power  
Shri Gauran Singh, Advocate, Tata Power  
Shri G. Umamathy, Advocate, MPPMCL  
Shri Rajiv Srivastava, Advocate, UPPCL

**Record of Proceedings**

Learned senior counsel for the petitioner submitted that the present petition has been filed pursuant to the Commission's direction dated 30.3.2015 in Petition No. 6/MP/2013. He further submitted that the Commission in the said order dated 30.3.2015 directed the petitioner to file information regarding increase in water charges, impact of cost increase due to imposition of royalty, clean energy cess and excise duty on coal. Learned senior counsel requested to grant interest/carrying costs for expenditure incurred on account of the change in law events so that the economic position of the petitioner is restored.

2. Learned counsel for Haryana Vidyut Prasaran Nigam Limited submitted that except water charges, all charges are admissible.

3. After hearing the learned senior counsel and counsel for the petitioner for HVPNL, the Commission admitted the petition and directed to issue notices to the

respondents. The Commission directed the respondents to file their replies, by 5.10.2015 with an advance copy to the petitioner, who may file its rejoinder, if any, by 9.10.2015.

4. The Commission further directed the petitioner to file on affidavit, by 6.10.2015, the details of scheduled generation, actual generation at generator terminal, ex-bus generation, coal consumed in station, coal consumed in units under construction and coal dispatched as per annexure annexed with this ROP. The Commission directed that due date of filing the information, replies and rejoinder shall be complied with and no extension on that account shall be granted.

5. The Commission directed to list the petition for hearing on 15.10.2015 at 2.30 P.M.

**By order of the Commission**

**Sd/-  
(T. Rout)  
Chief (Law)**

## Annexure

### Change in Law Impact on Sasan UMPP due to Change of Events

Period	Unit No	COD	Actual Generation at Generator Terminal (MU)	Ex-bus Generation (MU)	Scheduled generation (MU)	Coal Consumed in station (MT)	Coal Consumed in units under construction included in CI-7 (MT)	Net Coal Consumed in units (MT)	Coal Dispatched (MT)
1	2	3	4	5	6	7	8	9	10
Aug-13	I	10.8.2013							
Sep-13	I								
Oct-13	I								
Nov-13	I								
Dec-13	I								
Jan-13(1-27)	I								
Jan-13 (28-31)	I to II	28.1.2014							
Feb-14	I to II								
Mar-14	I to II								
<b>FY-2013-14</b>	<b>I to II</b>								
Apr.-14(1-11)	I to II								
Apr.-14 (12-30)	I to III	12.4.2014							
May.-14(1-26)	I to III								
May.-14 (27-31)	I to IV	27.5.2014							
Jun-14	I to IV								
Jul-14	I to IV								
Aug-14	I to IV								
Sep-14	I to IV								
Oct-14	I to IV								
Nov-14	I to IV								
Dec.-14 (01-25)	I to IV								
Dec.-14 (26-31)	I to V	26.12.2014							
Jan-15	I to V								
Feb-15	I to V								
March-15 (01-26)	I to V								
March-15 (27-31)	I to VI	27.3.2015							
<b>FY-2014-15</b>	<b>I to VI</b>								